

pany has been directed to hand over stainless steel blades worth Rs. 48 lakhs and further to pay liquidated damages of Rs. 1.2 lakhs to State Trading Corporation of India Limited. The company has also been placed on the defaulters' list.

(b) and (c). No decision has been taken on the proposal of Sharpedge Limited to expand its annual production from 260 million blades to 450 million blades.

**पैराशूट के लिए घंटिया कपड़ा खरीदा जाना**

3185. श्री **दया राम शाक्य**: क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या नियमों के अनुसार पैराशूट के लिए कपड़े को सी. आई. ए. डी. आगरा द्वारा पास कराया जाना आवश्यक है और क्या पिछले 2-3 वर्षों के दौरान कानपुर की एक कॉरियाई फर्म से पैराशूट के कपड़े की खरीद की गई थी और उसे सी. आई. टी. सी. कानपुर से पास कराया गया था, यदि हाँ, तो इस फर्म को इस कपड़े के लिए कितने मूल्य का आर्डर दिया गया था और उसे किस प्रकार इस्तेमाल किया गया था;

(ख) क्या कपड़े के घंटिया होने का पता चलने के बावजूद इस फर्म से कपड़ा बदलने के लिए नहीं कहा गया तथा इसकी बजाय इस घंटिया कपड़े के लिए पूरा भुगतान कर दिया गया; और

(ग) यदि हाँ, तो इस फर्म तथा संबंधित अधिकारियों के विरुद्ध क्या कार्यवाही की गई है?

**रक्षा मंत्रालय में राज्य मंत्री (श्री शिवराज बी. पाटील)**: (क) जी नहीं।

(ख) और (ग). प्रश्न नहीं उठते।

**Daily Wage Workers Serving with Western Base Workshop**

3186. **SHRI DAYA RAM SHAKYA**: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that daily wage workers are serving with West-

ern Base Workshop, 1326 Base depot, Western Store Division and 52 RCC for the last ten to twenty years continuously but they (the workers) have still not been declared regular/permanent; and

(b) if position stated at (a) above is correct, what steps are being taken to bring them on a regular/permanent roster?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL)**: (a) and (b). There are many daily-wage workers in these units and elsewhere, who have remained on muster-rolls for several years, not continuously but for a maximum period of six months at a time in accordance with departmental regulations. As regards "decasualisation" of their employment, the position has been explained in my D.O. letter No. 305/VIP/RRM/81(1), dated the 10th February, 1981 addressed to the Hon'ble Member, relevant extracts of which are laid on the Table of the House. [Placed in Library. See No. LT-2083/81].

**Casual Employees Working under Secretary, Border Roads Development Board**

3187. **SHRI DAYA RAM SHAKYA**: Will the Minister of DEFENCE be pleased to state how many casual employees are working in the following units under the Secretary, Border Roads Development Board as skilled and unskilled and since when; and if they have completed 240 days, why they have not been brought on regular monthly wage;

(i) Western Store Division (GREF);

(ii) Western Base Workshop (GREF);

(iii) 1326 Base Depot (GREF);

(iv) Detachment of the 52 RCC (GREF)?